(b) and (c) The State of Jammu & Kashmir is an integral part of India. A part of the territory of the State is under the forcible and illegal occupation of Pakistan. India is committed to resolve all outstanding issues with Pakistan in accordance with the Simla Agreement and the Lahore Declaration. We except Pakistan to demonstrate its adherence to these agreements through its abandonment of cross-border terrorism and hostile propaganda.

## **Train Robberies**

- 2198.DR. MOHAN BABU: Will the Minister of HOME AFFAIRS be pleased to state:
  - (a) the total number of train robberies reported during the last six months;
  - (b) whether such incidents are increasing alarmingly;
  - (c) if so, what are the details thereof; and
  - (d) the steps taken by Government to ensure safety of train passengers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) According to available information, 84 robberies in running trains were reported during the period May, 99 to October' 99.

- (b) No, Sir.
- (c) Does not arise.
- (d) Registration, investigation, detection and prevension of crimes in trains is the responsibility of the Government Railway Police (GRP) which functions under the control of respective State Governments. However, the Government of India has been advising the State Governments to take necessary measures for ensuring the safety of railway passengers and their belongings. An Action Plan was also suggested to the State Governments in this regard. This Action Plan includes, inter alia, the need for regular meetings between the Government Railway Police and the Railway Protection Force, setting up of mobile police posts in trains, improvement in coordination between the police escort and running staff, removal of unauthorised persons and other undesirable elements, prompt registration of cases at the first place of reporting, investigation of cases of dacoities and robberies by State CID by constituting a Task Force, maintaining records of gang criminals involved in dacoities and robberies etc.

## Committee to review working of constitution

- 2199.SHRI P. PRABHAKAR REDDY Will the Minister of HOME AFFAIRS be pleased to state:
- (a), whether it is a fact that Government are likely to set up a Committee to review the working of the Constitution of India;

- (b) if so, the details thereof, including the proposed terms of reference;
- (c) whether composition of the Committee would be restricted to persons beliving in a particular ideology; if so, the reasons therefor; and
- (d) whether counsels of eniment jurists and personalities, not to tamper too much with the existing provisions would be kept in view before finalising the terms of reference?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (d) The agenda of the present Government envisages the appointment of a Commission to review the Constitution of India, not only in the light of experiences and developments since 1996, but, indeed, of the entire post-independence period, and to make suitable recommendations. Various aspects of the proposal to such a Commission are being examined and no final decision has been taken by the Government in the matter.

## Leakage of Secret Documents relating to J&K

- 2200. MISS FRIDA TOPNO: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to the news-item captioned, "leakage of secret documents relating to J&K", appearing in the Rashtriya Sahara dated 24th September, 1999;
- (b) if so, the details of the dozen officers of Foreigners Division mentioned in the news-item, who were transferred on the basis of a report of intelligence agency;
- (c) whether such reports were received against any of these officers earlier also; and
- (d)if so, the action taken by Government against such officers and whether transfered is the only punishment for them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) Government has seen the news item that appeared in the Rashtriya Sahara in its issue dated 24.9.1999 under the caption "Jammu-Kashmir sambandhi gopniya dastavez grih mantralaya se leak".

(b) to (d) Nine officials working in Foreigners' Division were transferred on the basis of the report of the intelligence agency but their transfer was not related to the above reported leakage of confidential or secret information. These officials were also not reported against earlier for leakage of information. Their transfers were ordered because of the Intelligence agencies report about their conduct being suspicious.